

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**OA/021/93/2018**

**Date of Order : 04.04.2018**

Between:

M. Ramkishan,  
S/o. late M. Jagadeeshwer,  
Aged about 57 years,  
Occ: Revenue Service,  
Presently working as Joint Collector,  
Bhadradri Kothagudem District,  
Telangana State.

..... Applicant

AND

1. The State of Telangana rep. by its Chief Secretary,  
General Administration Department,  
Telangana Secretariat,  
Hyderabad.
2. The State of Telangana rep. by its Principal Secretary,  
Revenue Department,  
Telangana Secretariat,  
Hyderabad.
3. The Chief Commissioner of Land Administration,  
Telangana, Hyderabad.
4. The Union of India rep. by its Under Secretary,  
Department of Personnel & Training,  
New Delhi.
5. Smt. Korra Lakshmi,  
Director, State Art Gallery (NC),  
Hyderabad.
6. Sri K. Dharma Reddy,  
Joint Collector,  
Medchal-Malkajgiri District.  
Keesara.
7. Smt. Chittem Laxmi (on leave),  
Chief Commissioner for Land Administration,  
Nampally, Hyderabad.

8. Sri T. Vinay Krishna Reddy,  
Joint Collector, Khammam,  
Collectorate, Khammam.
9. Sri Ch. Shivalingaiah,  
Joint Collector, Nirmal,  
Collectorate, Nirmal.
10. V. Venkateswarlu,  
Joint Collector, Sangareddy,  
Collectorate, Sangareddy.
11. M. Hanumantha Rao,  
Gajwel Area Development Authority,  
Gajwel, Siddipet District.
12. D. Amoy Kumar,  
Joint Collector,  
Jai Shankar Bhupalpally,  
Collectorate,  
Jai Shankar Bhupalpally.
13. K. Hymavathi,  
General Administration Department,  
Telangana Secretariat,  
Saifabad, Hyderabad.
14. M. Haritha,  
Joint Collector,  
Warangal Rural,  
Collectorate, Warangal Rural.

..... Respondents

Counsel for the Applicant	...	Mr. Prabhakar Sripada
Counsel for the Respondents	...	Mrs. K. Rajitha, Sr. CGSC
		Mrs. G. Manjula, SC for TS Govt.

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER  
THE HON'BLE MRS. MINNIE MATHEW,ADMN. MEMBER

**ORAL ORDER**

{ Per Hon'ble Mr.Justice R. Kantha Rao, Judl. Member }

Learned counsel for the parties present.

2. Learned counsel appearing for the Applicant seeks permission to withdraw the O.A. with liberty to file a fresh O.A., if it is needed. He is permitted to do so. The O.A. is dismissed as withdrawn with liberty to file a fresh O.A. No order as to costs.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)  
JUDL. MEMBER

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